IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.543 of 2020

Prabir Kumar Roy … … **Petitioner**

Versus

1. The State of Jharkhand
2. Rabindra Kumar Sood … … **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : None
For the State : Mrs. Lily Sahay, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the State had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: Nobody appears on behalf of the petitioner.

As a last chance, two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office, failing which, the case will stand dismissed without further reference to a Bench.

(Rajesh Kumar, J.)

Amar/-